

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.11
CP No.53/BB/2024**

IN THE MATTER OF:

VTP Technologies Pvt. Ltd.,	...	Petitioner
Vs		
Contrivers Technologies Private Limited	...	Respondent

Order under Section 98 (1) of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Abhijit Atur

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. Issue notice to the Respondent/s. Registry is directed to prepare notice and Counsel for the Petitioner is permitted to collect the notice from the Registry and serve it on the Respondent/s along with a copy of petition and other material documents through email as well as by speed post and to file an affidavit of service along with tracking report in the Registry well before the next date of hearing.
3. A period of two weeks for filing reply from the date of receipt of copy of the notice and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted. List the case before regular bench on **25.07.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**